

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Adjudication Case No. 5/2009

Sub: Non-compliance with the directions of Northern Regional Load Despatch Centre (NRLDC).

.Date of hearing : 17.8.2009

Coram : Shri V.S.Verma, Member & Adjudicating Officer

Respondent : U.P. Power Corporation Limited, Lucknow.

Parties present : Shri Rauhal Srivastava, Advocate, UPPCL
Shri V.P.Trivedi, UPPCL
Shri V.K.Agarwal, NRLDC
Shri S.R.Narasimhan, NRLDC
Ms. Joyti Prasad, NRLDC

Enquiry under sub-section (6) of Section 29 read with Section 143 of the Electricity Act, 2003 has been initiated against the respondent for adjudging certain allegation of non-compliance of directions of NRLDC.

2. Heard the representative of the parties present. The representative of the NRLDC stated that the copy of the reply had not been received. Copy of the reply was handed-over to the representative of the NRLDC. The representative of the NRLDC sought one week's time to file its response. Request was allowed. Accordingly, NRLDC shall file its reply by 25.8.2009 with an advance copy to the respondent.

5. Further proceedings will be held on 28.8.2009 at 11.00 A.M.

sd/-
(K.S.Dhingra)
Chief (Law)